

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1326/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE PARTIES: Saba Bahar Iranian Co.
V/s.
Royal Agro Green Food Industries Pvt Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1.	Adv Pooja Batra i/b M.S. Bodhanwala & Co.	for Petitioner	
----	--	----------------	--

	Adv. Sankalp Arantkar i/b Indialaw Ltd.	for Corporate Debtor.	
--	--	--------------------------	---

ORDER

C.P. No. 1326/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. On hearing the submissions of both the sides, it has been brought to the notice of the Bench that one of the legal issue ^{i.e.} is validity of the Notice to the Respondent, is subjudice before the Hon'ble Supreme Court. Hence seeking adjournment.
3. Meanwhile both the sides are expected to file Written Arguments of their respective claims which is to be exchanged and thereafter the matter is to be heard on **22nd December 2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
30.11.2017.

Aah

Sd/-

M.K. Shrawat
Member (Judicial)